

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

SB-4. RA 060/00067/2015 & MA 060/00988/2015 IN OA No.
060/00029/2014

(Paramjit Saini Vs. U.O.I)

29.01.2016

Present: Sh. Sanjay Goyal, counsel for the applicant.
None for the respondents.

1. The present review application has been filed by the respondents seeking review of an order dated 14.08.2015 vide which we had disposed of the O.A. on consensual basis after recording/reproducing para 3 & 4 of ~~the additional affidavit of~~ the respondents. While disposing of the same, we directed the respondents to consider the case of applicant for grant of 3rd Financial Up-gradation under MACP in the next DPC meeting. Review of order dated 14.08.2015 has been sought only on the ground that this court has said in order that the applicant is entitled for grant for Grade Pay of Rs. 8700/- whereas it is G.P of Rs. 7600/-.
2. We have gone through our order dated 14.10.2015 and we are ^{raised} unable to accept the contention ^{at the hands of the respondents} ~~in~~ ^{that} that there is a finding recorded by this court for grant of 3rd MACP in the Grade Pay of Rs. 8700/- whereas the order itself reflects that we have only directed the respondents to consider

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the case of the applicant for grant of 3rd financial up-gradation as available under the MACP scheme.

3. In view of the above, we find no reasons to review our order dated 14.08.2015 and accordingly, R.A is dismissed.

(RAJWANT SANDHU)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

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